

preparedness, techno-legal regime, response, relief and rehabilitation, reconstruction and recovery, capacity development, knowledge management, research and development etc.

Curfew in Kashmir Valley

†880. DR. SANJAY SINH: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of incidents that took place in Kashmir Valley during the last two years and names of the areas where curfew was imposed and duration thereof;

(b) the year in which Kashmir Valley witnessed worst condition of internal security during the last twelve years, the details thereof;

(c) whether there has been an increase in migration from Kashmir during the last two years, if so, the reasons therefor; and

(d) the measures being taken by Government to bring back normalcy in Kashmir Valley and the results thereof so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The number of incidents that took place in Kashmir Valley during the last two years and name of the areas where curfew was imposed with duration thereof is given in the Statement (*See below*).

(b) The years in which Kashmir Valley witnessed disturbances and law and order situation during the last twelve years are as under:

Year	Details
2008	Shri Amarnathji Land row
2009	Shopian alleged Rape/Murder case
2010	Turmoil after Machil Fake encounter
2013	Aftermath of Afzal Guru hanging
2016	Civil Unrest after neutralization of militants since 8th July, 2016

(c) No Sir.

(d) To bring normalcy in Kashmir valley after the civil unrest since 8th July, 2016, Prime Minister and Home Minister have regularly reviewed the security situation in

†Original notice of the question was received in Hindi.

J&K. Prime Minister also held an All Party meeting and Home Minister has visited Srinagar 2 times and met the Governor, Chief Minister, all the political parties, various organizations and Associations as well as the senior officials. Home Minister also led an All Party Delegation on 4-5 September, 2016 to Srinagar and Jammu that met the Governor, Chief Minister, various cross sections of people of the State including all the political parties, various organizations and Associations as well as the senior officials.

Distribution of Essential Commodities like foodgrains, sugar, milk, fruits, vegetables, LPG, kerosene, petrol etc. was ensured to meet the needs of public at large. Sufficient stock of Essential Commodities was maintained in the Valley. Availability of Doctors/ Para-medics, Medicines, Ambulances, Blood Banks etc. was maintained round the clock, Team of doctors from All MS was also sent. The regular medical services were continued unabated.

Additional companies of Central Armed Police Forces were also deployed to support the State Police. State Police has also registered 2513 FIRs in which 4372 accused were arrested. Further 2548 persons were bound down or detained. Also 525 notices under section 25 of Police Act were served. 472 persons were also detained under Public Safety Act including Militants, Over Ground Workers (OGWs), Separatists, Stone pelters, instigators, criminals and others.

Civil Administration proactively engaged with prominent citizens, civil society and religious leaders for restoring peace and normalcy in the valley. Mohalla Committees, Masjid Committees, Numberdars, Chowkidars, Grassroot level representatives like Sarpanches, Panches, etc were involved to wean away youth from indulging in violence, arson, unlawful activities, etc. Besides, peaceful conduct of ongoing examinations for 10th & 12th classes has also supplemented to the efforts for restoration of normalcy in the Valley.

Statement

The district-wise details of Law and Order incidents, curfew imposed areas and duration of curfew in Jammu and Kashmir during last two years

District	No. of Law & Order incidents	Curfew imposed in the areas	Duration
1	2	3	4
Srinagar	507	City Srinagar	At regular intervals as per ground situations after neutralization of terrorists since 8th July, 2016.
Budgam	10	-	-
Ganderbal	64	Town Ganderbal	On 15th, 16th, 17th, 22nd, 29th July, 5th, 12th, 14th, 19th and 26* August, 2016.
Anantnag	261	Whole district Anantnag	At regular intervals as per ground situations since 8th July, 2016.
Pulwama	302	Town Pulwama, Kakapora and Rajpora	At regular intervals as per ground situations w.e.f. 09.07.16 till 21.11.2016.
		Town Tral and Awantipora	15 days curfew w.e.f. 9.07.2016
		Town Pampore	25th, 26th, 27th July and 19th September, 2016
Kulgam	54	Town Kulgam/Qaimoh,	At regular intervals as per ground situations w.e.f. 09.07.16 till 21.11.2016.
Shopian	166	Town Shopian	15th, 22nd, 29th July, 3rd, 4th, 5th, 19th, 26th August, 4th, 9th, 18th September and 4th November, 2016.
		Vehil	19th September, 2016
		Chitragam	2nd November, 2016

1	2	3	4
Baramulla	627	Town Baramulla and Sopore	At regular intervals as per ground situations w.e.f. 8th July, 2016 to 20th October, 2016
Kupwara	19	-	-
Bandipora	59	Town Hajin	4 days curfew w.e.f 8.7.2016

Supreme Court ruling on making FIR public

881. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Supreme Court ruled that an FIR must be made public within 24 hours of its registration unless reason is recorded that the offence is sensitive in nature;

(b) whether it has directed the States and Union Territories to ensure that contents of an FIR are uploaded on official websites of the State Police or State Governments;

(c) whether it has been a major step to boost transparency in criminal investigations and check harassment of the accused by the Police; and

(d) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) In the matter of Youth Bar Association of India Vs. Union of India and others, the Hon'ble Supreme Court in its judgment of 7th September 2016 has directed all the Home Secretaries and Director General of Police of the State Governments that the copies of the FIRs, unless the offence is sensitive in nature, like sexual offences, offences pertaining to insurgency, terrorism and of that category, offences under POSCO Act and such other offences, should be uploaded on the police website, and if there is no such website, on the official website of the State Governments, within twenty four hours of the Registration of the FIRs. Moreover, under Crime and Criminal Tracking Network and Systems (CCTNS) project, there is a provision for computerized entering of FIRs. So far over 1 crore FIRs have been entered in CCTNS system by all States/UTs except Bihar and Rajasthan.

Since, 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India therefore, the State Governments are primarily responsible for